

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

(IB)-68(PB)/2017

In the matter of :

S.R. Constructions

....PETITIONER

Vs.

International Recreation & Amusement Ltd.

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 17.10.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

DEEPA KRISHAN

Hon'ble Member (Technical)

For the Petitioner /applicant

: Mr. Aashish Virmani , Advocate for IRP

For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the I.R.P. is present. A copy of the order passed by the Hon'ble NCLAT dated 11.10.2017 in Company Appeal (AT)/(Insolvency)/115 of 2017 between the Corporate Debtor and the Operational Creditor has been produced.

Perusal of the order clearly discloses that this Tribunal has been directed to close the proceedings. Further, by virtue of Paragraph-6 of the said order, Ld. adjudicating authority has been directed to fix the fee of "Interim Resolution

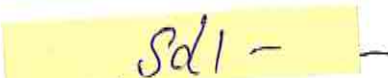



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Professional” and that the appellant/Corporate Debtor will pay the fees of the “Interim Resolution Professional” for the period he has functioned as per the settlement.

The Counsel appearing for the I.R.P. seeks some time to quantify the fees and the expenditure incurred for the limited purpose of this Tribunal issuing directions in this regard. It is submitted by the Ld. Counsel for the I.R.P. that necessary compliances have also been made in the first meeting on 13.9.2017. For the purpose of filing the report along with proof of incurring expenditure and quantum, a week’s time is granted.

Post the matter on 26.10.2017

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
17.10.2017